Is it the pleasure of the Council that permission be granted to Shri K. L. Shrimali for remaining absent from all meetings of the Council during the session?

(No hon. Member dissented.)

MR. CHAIRMAN : Permission to remain absent is granted.

I have received a letter from Dr. Murari Lal, which reads as follows :

"I had reached New Delhi to attend the current session of the House on 21st November, and had attended it on the opening day, i.e., 24th November 1952. The same evening, however, I had a sudden attack of spasmodic trouble of the abdomen and palpitation of the heart and was consequently confined to bed for several days at New Delhi. Owing to the difficulty of receiving adequate nursing and care and medical facilities at my residence there, I had to return to Kanpur on the 2nd December 1952. I am improving here but it is not likely that I shall be fit enough to attend the present session again. I, therefore, request you to please excuse my absence for the rest of the session. "

Is it the pleasure of the Council that permission be granted to Dr. Murari Lal for remaining absent from all meetings of the Council after the 24th November 1952, during this session?

(No hon. Member dissented.)

MR. CHAIRMAN : Permission to remain absent is granted.

ALLOTMENT OF TIME FOR CONSIDERATION OF THE AP-PROPRIATION (No. 3) BILL, 1952

MR. CHAIRMAN : In accordance with sub-rule (2) of rule 162 of the Rules of Procedure and Conduct of Business in the Council of States, I have allotted two hours for the completion of all sages involved in the consideration of the Appropriation (No. 3) Bill. PAPERS LAID ON THE TABLE

STATEMENT SHOWING ACTION TAKEN BY THE GOVERNMENT ON ASSURANCES, PROMISES AND UNDERTAKING GIVEN DURING THE SESSION (MAY-AUGUST), 1952.

THE MINISTER FOR PARLIA-MENTARY AFFAIRS (Shri Satya-NARAYAN SINHA): Sir, I beg to lay on the Table a copy of the Supplemen-Statement No. 1 showing the tary action taken by the Government promises on the assurances, and undertakings given by the Ministers during the First Session (May-August) 1952, of the Council of States. [See Appendix III, Annexure No. 98.

STATEMENT SHOWING ACTION TAKEN BY THE GOVERNMENT ON ASSURANCE GIVEN BY COMMERCE MINISTER IN PROVISIONAL PARLIAMENT.

THE MINISTER PARLIA-FOR MENTARY AFFAIRS (Shri Satya-NARAYAN SINHA): Sir, I beg to lay on the Table a copy of a statement showing action taken by the Government on an assurance given by the Minister for Commerce and Industry during the course of discussion in the Provisional Parliament on the 7th June 1951, on the Resolution regarding the continuance for a further period of one year of powers of Parliament to make laws with respect to (i) trade and commerce within the State, and (ii) production, supply and distribution of goods. [See Appendix III, Annexure No. 94.]

PROF. G. RANGA (Madras): Why has it taken one year and six months for the Minister to do this ?

SHRI SATYANARAYAN SINHA : Because the Provisional Parliament was dissolved and there were new elections and all sorts of things.

PROF. G. RANGA : Therefore the Industry and Commerce Ministry has gone to sleep !

2) Bill. and Commerce Ministry was busy